

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3280**  
(TO BE ANSWERED ON 22.03.2017)

**CORRUPTION CASES**

3280. SHRI JUGAL KISHORE:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Vigilance Commission has received large number of complaints regarding corruption during the last three years;
- (b) if so, the number-wise and month-wise details of such complaints received by the CVC during the years 2013-14 and 2014-15;
- (c) the efforts made by the CVC to enquire into the said complaints and give its final decision during the last three years;
- (d) whether the CVC proposes to dispose of the said complaints within a fixed time frame; and
- (e) if so, the details thereof?

**ANSWER**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) & (b): As per information received from the Central Vigilance Commission (CVC), the month-wise number of complaints received during the years - 2013, 2014 and 2015 are given in the **Annexure- I**.

(c): Further, as informed by CVC, complaints of different nature are handled as per the Complaint Handling Policy of the Commission and instructions of Government issued from time to time.

While complaints of unanimous/pseudonymous nature are only filed by the Commission, the vague allegations and complaints containing administrative issues are forwarded to the concerned Chief Vigilance Officers (CVOs) of Ministry/Department for necessary action. The remaining complaints with specific and verifiable allegations of vigilance nature/corruption are forwarded to the Chief Vigilance Officers (CVOs)/Central Bureau of Investigation (CBI) to conduct enquiry into the matter and report to the Commission.

During the years 2013, 2014 and 2015 the Commission tendered first stage advice on reports received from the CVOs on complaints referred by the Commission and also on reports received from CVOs on complaints received by CVOs as well as in matters initiated by them. The details are given below:-

**Contd....2/-**

**First stage Advice tendered by the Commission:**

	<b>Criminal proceedings</b>	<b>Major penalty proceedings</b>	<b>Minor penalty proceedings</b>	<b>Administrative action</b>	<b>Closure</b>	<b>Total</b>
<b>2013</b>	35	503	185	427	1121	2271
<b>2014</b>	14	600	262	653	1582	3111
<b>2015</b>	13	525	236	487	1319	2580

(d) & (e): As informed by the Commission, it has prescribed a time limit of three months for submission of inquiry reports by CVO/CBI. Commission regularly reviews progress of inquiry into such complaints and report with the respective Ministries / Departments / Organisations.

Many a time the time limits are not adhered to by the organisations due to inadequate manpower, delay in receipt of related documents/files, etc. The Commission constantly endeavours to sensitize the organisations about the importance of timely submission of reports on complaints referred for inquiry and report and in the recent past the pendency on this count have considerably reduced.

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**Annexure-I**

**Month-wise list of complaints received in the Central Vigilance Commission during the years 2013, 2014 & 2015:**

<b>Month</b>	<b>2013</b>	<b>2014</b>	<b>2015</b>
January	3275	2146	2158
February	3521	2071	2155
March	2859	2385	2678
April	1948	2697	1893
May	3146	2008	1432
June	2534	2831	2423
July	2747	3423	3021
August	2176	8324	3773
September	3070	4804	3570
October	2402	11465	2568
November	1924	7065	1899
December	1830	13143	2268
<b>Total Complaints Received</b>	<b>31432</b>	<b>62362</b>	<b>29838</b>

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